IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

OA-No. 2199/93	DATE OF	DECISION
sh Vogesh Kumar		Petitioner
Sh. D. Shanker, proxy counsel Sh. Naresh Kaushik	for	Advocate for the Petitioner(s)
Versus		Respondent
D.G.CSIR & Ors.		Advocate for the Respondent(s)

CORAM

N. V. Krishnan, Vice Chairman (A) The Hon'ble Mr.

B.S.Hegde, Member(J) The Hon'ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDG MENT (ORAL)

(delivered by Sh. N. V. Krishnan, V.C. (A))

The applicant is at present working in the

CSIR grade-II(SLA) in the pay scale of Rs 380-640. He seeks advancement to the next higher scale of Rs 1400-2300 in group. III post. The applicant has been awarded certificate of apprenticeship by the Director General of Employment & Training for Group-III Annexure A-2) Lespecially requires that persons should be either B.Sc.or having Diploma in Engineering

/- scheme for recruitment.

been

certificate of apprenticeship has/awarded to him

which has been recognised as Diploma. He, there fore,

claims that he is entitled to grade_III promotion.

issued by the Directorate General of Employment and Training. It does not state anywhere that certificate of apprenticeship is equivalent to Diploma in Engineering of 3 years duration. This is a requirement under Annexure A-2. In the circumstances, we find no merit in the O.A. Hence it is dismissed.

(B.S. Hegde)

Member(J)

(N.V.Krishnan)

Vice Chairman (A)

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